

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the Attention of the Creditors of
Auromatrix Hotels Private Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	AUROMATRIX HOTELS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	April 29, 2002
3.	Authority under which corporate debtor is incorporated / registered	ROC - Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U36100TN2002PTC048848
5.	Address of the registered office and principal office (if any) of corporate debtor	First Floor, No. 4/1, Kapaleeswara Nagar, Neelankarai Village, Kalaignar Karunanidhi Salai, Sholinganallur Chennai 600041
6.	Insolvency commencement date in respect of corporate debtor	November 26, 2021
7.	Estimated date of closure of insolvency resolution process	May 25, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Tharuvai Ramachandran Ravichandran IBBI/IPA-002/IP-N00241/2017-2018/10692
9.	Address and e-mail of the interim resolution professional, as registered with the Board	G3, Block II, Shivani Apartments, 40 East Coast Road, Thiruvannmiyur, Chennai 600041 trravichandran@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	27, Third Floor, 15 Kasturibai Nagar First Main Road, Adyar (above PNB), Chennai 600020 auromatrixcirp@gmail.com
11.	Last date for submission of claims	December 10, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/home/downloads Physical Address: same as above in point No.10

Tharuvai Ramachandran Ravichandran



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Auromatrix Hotels Private Limited on November 26, 2021.

The creditors of Auromatrix Hotels Private Limited are hereby called upon to submit their claims with proof on or before December 10, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [nil] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Tharuvai Ramachandran Ravichandran
INTERIM RESOLUTION PROFESSIONAL
IBBI/PA-002/IP-N00241/2017-2018/10962
In the matter of AUROMATRIX HOTELS PRIVATE LIMITED

Date : November 27, 2021
Place: Chennai